

Government of Jammu and Kashmir
Department of Law, Justice & Parliamentary Affairs
Civil Secretariat, Srinagar

Notification

Srinagar, the 10th of September, 2021.

S.O. 319.- In exercise of the powers conferred by rule 4 of the Jammu and Kashmir E-Court Fees Rules, 2021, the Government hereby appoints Stock Holding Corporation of India Limited (SHCIL) as Central Record Keeping Agency (CRA) for the implementation of the Jammu and Kashmir E-Court Fees Rules, 2021 in the Union territory of Jammu and Kashmir. SHCIL will be paid a commission @0.65 % (i.e 65 paise for every rupees hundred).

By Order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

NO:- LAW/SL/3/2021-10

Dated:- 10. 09.2021

Copy to the:-

1. Learned Advocate General, J&K Srinagar.
2. Financial Commissioner(Additional Chief Secretary), Finance Department
3. Principal Secretary to Government, Revenue Department.
4. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
5. Commissioner/Secretary to Government, General Administration Department.
6. Registrar General, J&K High Court, Srinagar.
7. All Principal & District Sessions Judge _____.
8. Commissioner, Stamps, J&K (State Taxes) Department.
9. Director Litigation, Kashmir/Jammu.
10. General Manager, Government Press, Srinagar for necessary action.
11. Pvt. Secretary to Chief Secretary.
12. Pvt. Secretary to Secretary to Government Department of Law, Justice and Parliamentary Affairs.
13. Senior Manager, SHCIL
- ✓ 14. S.O. Section.
15. In-charge website.


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(Khursheed Ahmad Bhat)

Additional Secretary to Government.